

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 95/MP/2017
Alongwith I.A. No. 93/2017**

Subject :Petition under Section 79of the Electricity Act,2003 in relation to disputes arising out.

Date of hearing : 24.4.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Welspun Energy Private Limited (WEPL)

Respondent : Solar Energy Corporation of India Limited (SECI)

Parties present :Shri Avijeet Lala, Advocate, WEPL
Shri Prabhas Bajaj, Advocate, SECI

Record of Proceedings

Learned counsel appearing on behalf of Solar Energy Corporation of India Limited (SECI) mentioned the matter and submitted that the Commission reserved the order in the petition. Learned counsel further submitted that BG submitted by the Petitioner is expiring on 30.4.2018 and requested for direction to the Petitioner to extend the validity period of BG till the issuance of the order.

2. After considering the submissions made by the learned counsel for SECI, the Commission directed the Petitioner to keep the Performance Bank Guarantee valid for a period of three months beyond 30.4.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**